

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 661 of 2020

IN THE MATTER OF:

Rajratan Babulal Agarwal **...Appellant**
Versus
Agarwal Coal Corporation India Pvt. Ltd. & Anr. **...Respondents**

For Appellant: Mr. Anish Agarwal and Mr. Tejas Agarwal,
Advocates.

For Respondent: Mr. Sheikh, CS for R-1.
Mr. Kunal Chheda and Mr. Fanendra Munot,
Advocates for IRP, R-2 and R-3.

O R D E R
(Virtual Mode)

11.11.2020 Learned counsel for Respondent No. 1 submits that he does not want to file Reply and that the claim of Respondent No. 1 has already been paid and settled by the Appellant.

The learned counsel for Appellant still wants to argue the Appeal. Committee of Creditors has already been formed.

Parties may file brief Written Submissions not more than three pages with regard to the merits of the Appeal, before next date. Copies of the Judgment(s) on which parties want to refer and rely on, may also be filed separately.

List the Appeal 'For Admission (After Notice)' Hearing on **08th December, 2020.**

[Justice A.I.S. Cheema]
Member (Judicial)

[V.P. Singh]
Member (Technical)

Basant B./nn/